

1	2	3
31.	Rajasthan Pesticides & Fertilisers, M.P.	Fenvalerate 0.4% DP
32.	Rallis India, Bombay	Fenvalerate 0.4% DP Chlorpyrifos 20% EC
33.	Druva Pesticides, Bhopal	Fenvalerate 0.4% DP
34.	Makam Agro Industries, Bangalore	Fenvalerate 0.4% DP
35.	Haryana Chemicals & Pesticides	Endosulfan 35% EC
36.	S.P.I.C., Madras	Chlorpyrifos 20% EC
37.	Swastik Pesticides, U.P.	Malathion 5% DP
38.	Sri Ganesh Minerals, Himathnagar	Fenvalerate 0.4% DP
39.	Paushak Ltd., Vadodara	Quinolphos 1.5% DP
40.	Rathra Agro. Chemicals, Nalgonda	Fenvalerate 0.4% DP
41.	Super Crop Safe Ltd., Ahmedabad	Fenvalerate 0.4% DP
42.	Hindustan Anti Biotics Hyderabad	Fenvalerate 0.4% DP Monocrotophos 36% SL Acyphate 75% SP
43.	Sulphur Mills, Bombay	Fenvalerate 0.4% DP
44.	Parul Chemicals, Vadodara	Endosulfan 4% DP Quinolphos 1.5% DP
45.	Gujarath Pesticides, Ahmedabad	Fenvalerate 0.4% DP Quinolphos 1.5% DP
46.	Akola Chemicals India Ltd., Akola	Fenvalerate 0.4% DP
47.	Scientific Fertilizer, Trichi	Quinolphos 20% EC
48.	E.R.D. Party, Madras	Chlorpyrifos 20% EC
49.	Hindustan Insecticides Ltd., New Delhi	Monocrotophos 36% SL
50.	Tropical Agro Systems India Ltd., Madras	Tridamofan 25% WP Acephate 75% SP
51.	Phyto Chemo India Ltd., Hyderabad	Carboryl 50% WP
52.	Tuticorin Alkali Chemicals, Madras	Monocrotophos 36% SL

[English]

Saving-cum- Relief Scheme

1153. SHRI V.M. SUDHEERAN : Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the need for making the Saving-cum- Relief Scheme for marine fishermen a permanent scheme;

(b) whether the Government are considering to enhance the Central contribution to this scheme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) The component of saving-cum-relief was incorporated in the National Welfare of Fishermen' Scheme during the year 1991-92 and the same is being proposed for continuation in the Ninth Plan period.

(b) to (d) Modifications to this Scheme can be considered when the proposals for the Ninth Plan period are finalised.

Indians in Pak Jails

1154. SHRI SATNAM SINGH KAINTH : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that a large number of Indians are languishing in Pak jails;

(b) if so, whether Union Government have raised this issue with the Government of Pakistan to release them; and

(c) if so, the details thereof and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) : (a) to (c) Yes, Sir. The issue of early release and repatriation of Indian prisoners under detention in Pakistan has been repeatedly taken up with the Government of Pakistan. The matter was also discussed in the meetings of our External Affairs Minister with the Foreign Minister of Pakistan in December, 96 and April, 97 as well as in the meeting of the Prime Ministers of India and Pakistan in Male in May, 97. This issue was taken up in the third round of Foreign Secretary talks held in September, 1997, and it was decided that concerned authorities of both countries would expedite the release of civilian prisoners belonging to either side. Our efforts to secure the early release and repatriation of Indian prisoners under detention in Pakistan would continue.